

(2023) 05 DEL CK 0136

In the Delhi High Court

Case No : Civil Writ Petition No. 6680 Of 2023, Civil Miscellaneous Application
No. 26146, 26147 Of 2023

Mukul Kumar

APPELLANT

Vs

Union Of India And Anr

RESPONDENT

Date of Decision : 18-05-2023

Acts Referred:

Citation : (2023) 05 DEL CK 0136

Hon'ble Judges : Suresh Kumar Kait, J; Neena Bansal Krishna, J

Bench : Division Bench

Advocate : Amit Kaushik, Raj Kumar Yadav, Arushi Kapoor, Hemendra Singh

Final Decision : Disposed Of

Judgement

1. Vide the present petition, the petitioner is seeking following reliefs:

"a.) directing the respondents to modify the result dated 12.04.2023 and that of the petitioner as informed on 04.05.2023;

b.) directing the respondents to get the correctness of the question examined from independent subject expert;

c.) directing the respondents to give the details of the last selected candidates in EWS category;

d.) directing the respondents to re-examine the case of the petitioners for the vacancies for post of HC(RO) if remains unfilled after any of the selected candidate does not join."

2. After hearing learned counsel for the parties in brief, we hereby dispose of the present petition directing the respondents to treat the present petition as a representation of the petitioner, and the same shall be decided by the Board of Officers within six weeks from today with a reasoned order.

3. The decision, so taken, shall be communicated to the petitioner within one

week thereafter.

4. As agreed by the counsel for the petitioner, on instructions, the report of the Board of Officers shall be final and binding on the petitioner.

5. Accordingly, the present petition along with pending applications is disposed of.